The Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks (Amendment) Act, 1994

Act 19 of 1994

Keyword(s):
Sahkari Gram Vikas Banks, Registrar, Change of Name, Certificate
In pursuance of the provisions of clause (3) of Article 343 of the Constitution of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Bank (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sahkhy 19 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 27, 1994.

THE UTTAR PRADESH SAHKARI KRISHI EVAM GRAMYA VIKAS BANKS (AMENDMENT) ACT, 1994

[UP. ACT No. 19 OF 1994]
(As passed by the U. P. Legislature)

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further to amend the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks Act, 1964.

IT IS HEREBY enacted in the Forty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks (Amendment) Act, 1994.
   (2) It shall be deemed to have come into force on June 9, 1994.

In the long title of the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks Act, 1964, hereinafter referred to as the principal Act, for the words “Sahkari Krishi Evam Gramya Vikas Banks” the words “Sahkari Gram Vikas Banks” shall be substituted.

3. In the preamble of the principal Act, for the words “Uttar Pradesh Rajya Sahkari Krishi Evam Gramya Vikas Bank” the words “Uttar Pradesh Sahkari Gram Vikas Bank” and for the words “Sahkari Krishi Evam Gramya Vikas Banks” the words “Sahkari Gram Vikas Banks” shall be substituted.

4. Wherever in any section of the principal Act—
   (a) the words “Sahkari Krishi Evam Gramya Vikas Bank” or its grammatical variation occurs the words “Sahkari Gram Vikas Bank” or its corresponding grammatical variation, as the case may be, shall be substituted;
   (b) the words “Rajya Krishi Evam Gramya Vikas Bank” occurs, the words “Uttar Pradesh Gram Vikas Bank” shall be substituted;
   (c) the words “Krishi Evam Gramya Vikas Bank” or its grammatical variation occurs the words “Gram Vikas Bank” or its corresponding grammatical variation, as the case may be, shall be substituted;
   (d) the words “Uttar Pradesh Rajya Sahkari Krishi Evam Gramya Vikas Bank” occur, the words “Uttar Pradesh Sahkari Gram Vikas Bank” shall be substituted.
Section 28 of the principal Act, the following section shall be inserted, namely:

"28-A. (1) With effect from the commencement of the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks (Amendment) Act, 1994, any reference in any law or statutory instrument—

(a) to the Uttar Pradesh Rajya Sahkari Krishi Evam Gramya Vikas Bank shall be construed as a reference to the Uttar Pradesh Sahkari Gramya Vikas Bank,

(b) to the Rajya Krishi Evam Gramya Vikas Bank shall be construed as a reference to the Uttar Pradesh Gram Vikas Bank,

(c) to a Krishi Evam Gramya Vikas Bank shall be construed as a reference to a Gram Vikas Bank,

(d) to a Sahkari Krishi Evam Gramya Vikas Bank shall be construed as a reference to a Sahkari Gramya Vikas Bank.

(2) The names of the "Uttar Pradesh Rajya Sahkari Krishi Evam Gramya Vikas Bank" and "Krishi Evam Gramya Vikas Bank" existing on the date of commencement of the Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks (Amendment) Act, 1994 shall be changed respectively as the "Uttar Pradesh Sahkari Gram Vikas Bank", and "Gram Vikas Bank" by the Registrar by order in writing and the original certificate and bye-laws of such bank shall stand amended accordingly and such change of name, made under order of the Registrar, be deemed to be a change of name duly effected by the society under the Uttar Pradesh Co-operative Societies Act, 1965.

(3) Where a mortgage is executed by a person directly in favour of the Uttar Pradesh Sahkari Gram Vikas Bank, all references to Gram Vikas Bank in Sections 14, 20, 22, 23, 26 and 27 shall be deemed to be references to the Uttar Pradesh Sahkari Gram Vikas Bank."

6. (1) The Uttar Pradesh Sahkari Krishi Evam Gramya Vikas Banks (Amendment) Ordinance, 1994 is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,

Sachiv.